

I/22652/2021

भारत सरकार
राजस्व विभाग, वित्त मंत्रालय
केंद्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड

नई दिल्ली-११००६६

To

Cadre Controlling Authorities

CGST : Bengaluru, Bhopal, Bhubaneswar, Chandigarh, Chennai, Delhi, Hyderabad, Jaipur, Kolkata, Lucknow, Pune, Ranchi, Shillong; **Customs**: Chennai, Kolkata, Mumbai; **3) Directorate**: DGPM, CBN

Subject: Part-Time Casual Labourer Scheme 2020 (CBIC)-Reg.

The undersigned is directed to refer to Board's letter of even no. dated 23.08.2021 on the subject referred to above and to say that the response from a number of CCAs whose reports/data was either incomplete or questioned while placed before the committee to scrutinize the claims of the part time CLs, is not received despite a prolonged period has already lapsed.

2. The CCAs under CBIC as mentioned above are once again requested to ensure compliance to the Board's letter referred to above and submit the requisite reports/clarification latest by **30.09.2021 thereafter** failing which it will be presumed that the respective CCA has nothing to say or add and hence, respective claims of PTCLs of such CCAs will accordingly be examined & decided and afterwards CCAs solely will be held responsible for litigation due to lapse for non consideration of claim of any PTCLs.

Encl: a/a

Yours faithfully

(R K Jha)

Deputy Secretary to the Govt.

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